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PAPERS LAID ON THE TABLE

I (i) Accounts (1979-80) on the Cochin Port Trust and related paper

(ii) Accounts (1979-80) of the Tuticorin Port Trust and related paper

II. Notifications under the Merchant Shipping Act, 1958.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEE-RENDRA PATIL): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

(i) Annual Accounts of the Cochin Port Trust for the year 1979-80 and the Audit Report thereon.

(ii) Annual accounts of the Cochin Port trusts for the year 1979-80 and the Audit Report thereon.

[Placed in Library. See No. LT-2072/81 (i) and (ii)]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping and Transport (Shipping Wing), under sub-section (3) of section 453 of the Merchant Shipping Act, 1958:—

(i) G.S.R. No. 177, dated the 14th February, 1981, publishing the Shipping Development Fund Committee (Chief Accounts Officer and Cost Accounts Officer) Recruitment Rules, 1981.

(ii) G.S.R. No. 178, dated the 14th February, 1981, publishing the Shipping Development Fund Committee (Solicitor) Recruitment Rules, 1981.

(iii) G.S.R. No. 179, dated the 14th February, 1981, publishing the Shipping Development Fund Committee (Accountants) Recruitment (Second Amendment) Rules, 1981.

(iv) G.S.R. No. 180, dated the 14th February, 1981, publishing the Shipping Development Fund Committee (Assistant) Recruitment Rules, 1981.

[Placed in Library. See No. LT-2073/81 for (i) to (iv)].

श्री रामेश्वर सिंह (उत्तर प्रदेश) : श्रीमन्, मेरा एक व्यवस्था का प्रश्न है। आप सुनिये।

श्री सभापति : पेपर्स ले हो जाने दीजिए।

श्री रामेश्वर सिंह: तो मेरा आप से आग्रह है कि आप इस चेयर पर तब तक रहें जब तक कि मेरे व्यवस्था के प्रश्न पर निर्णय आप न दे दें।

श्री सभापति : आप तो उसे एक घंटा चलाते हैं।

श्री रामेश्वर सिंह : मैं दो मिनट से ज्यादा नहीं लूंगा।

MR. CHAIRMAN: All right.

SHRI PILOO MODY (Gujarat): Are you showing this generosity for today only?

Drugs and Cosmetics (Fourth Amendment) Rules, 1980

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): Sir, I beg to lay on the Table, under section 38 of the Drugs and Cosmetics Act, 1940, a copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health) Notification G.S.R. No. 680(E), dated the 5th December, 1980, publishing the Drugs and Cosmetics (Fourth Amendment) Rules, 1980. [Placed in Library. See No. LT-2074/81]

श्री सभापति : वह बातें कर रहे हैं, इस समय मैं निकल जाऊँ।

श्री रामेश्वर सिंह : आप मेरे व्यवस्था के प्रश्न पर निर्णय दे दें। श्रीमन्, मैंने आप से आग्रह किया था।

श्री सभापति : मैं अन्दर हूँ। जानहीं रहा हूँ।

SHRI PILOO MODY: Which Embassy are you going this morning, Sir?

[Mr. Deputy Chairman in the Chair].

MR. DEPUTY CHAIRMAN: We shall now take up special mentions. One thing I would request the hon. Member that today I have not allowed the Calling Attention but a large number of special mentions have been allowed. So, I would request the hon. Members to confine their observations to not more than three minutes so that all can be covered.

We now take up special mention by Shri Khobragade. He is not here. Shrimati Margaret Alva.

श्री सत्यपाल मलिक (उत्तर प्रदेश) : श्रीमन्, जम्मू कश्मीर के एक एम० एल० ए० ने एक खत लिखा है, चेयरमैन साहब को जिस में जम्मू काश्मीर के नागरिक अधिकारों के हनन का उल्लेख किया गया है ...

MR. DEPUTY CHAIRMAN: No, Here is nothing like that.

श्री रामेश्वर सिंह : श्रीमन्, मेरी बात सुन लें। एक मिनट में मैं समाप्त कर दूंगा।

श्री उपसभापति : कहिये।

श्री रामेश्वर सिंह : श्रीमन्, मेरा व्यवस्था का प्रश्न यह है कि रोज सदन में यह बात आती है सरकार की तरफ से कि सेना के अन्दर जो चोरी हो रही है ... (व्यवधान)

MR. DEPUTY CHAIRMAN: This will not go on record. I have not allowed you. This will not go on record. Mr. Rameshwar Singh, please take your seat.

(Shri Rameshwar Singh Continued to speak).

MR. DEPUTY CHAIRMAN: Nothing is going on record. I have not allowed you. You wanted to make a Special Mention and I have not allowed it. Therefore there is no point of order in this.

(Shri Rameshwar Singh continued to speak).

MR. DEPUTY CHAIRMAN: Mr. Rameshwar Singh, please take your seat. Whatever Mr. Rameshwar Singh is saying will not go on record.

SHRI PILOO MODY: Why don't you stop him? Why do you say nothing will go on record?

MR. DEPUTY CHAIRMAN: I tried. This is one of the ways to stop him. Now, Mrs. Alva to make a Special Mention.

REFERENCE TO REQUEST FOR RELEASE OF CHURCH PROPERTIES IN GOA

SHRIMATI MARGARET ALVA: (Karnataka): Sir, I rise to make a Special Mention about the problems faced by the authorities of the Christian Churches in Goa. Sir, by a notification of 1967 ...

SHRI ARVIND GANESH KULKARNI (Maharashtra): Sir, the Minister is going away.

SHRIMATI MARGARET ALVA: ... the Ministry of Education and Culture has notified certain properties of the Church in Goa as ancient monuments. Under the scope of that Act, it is required that agreements should be signed with the authorities for the take-over of these properties. Sir, in spite of repeated requests from 1967 till today, no agreements have been executed by the Education Ministry of the Archaeological Department. It is fourteen years since the